

to defend his Bill and it rests there at this particular juncture....(*Interruptions*)

MR. DEPUTY SPEAKER : Order, please. The Member is on his legs. He just wanted to help us. That is all.

SHRI G. M. BANATWALLA : It is highly inappropriate. I must protest against that.

SHRI A. K. SEN : On a point of order touching on a constitutional point—I have been a little longer in the House than the hon. Member—as a Law Minister, in the olden days I have always been called upon by the Speaker to enlighten the House whether there is *prima facie* any constitutional objection....

SHRI G. M. BANATWALLA : A very unfortunate procedure.

SHRI. A. K. SEN : The hon. Member seems to think that he knows the procedure inside out which I do not think I can see.

SHRI G. M. BANATWALLA : I don't deny your right but it is very unfortunate.

SHRI B. V. DESAI : Mr. Deputy Speaker, Sir, instead of a routine introduction of the Bill I am sorry this Bill has attracted so much attention of the hon. Members. Now, having heard so much I would like to say a few words. There is nothing in the Bill which I have brought which injures the feelings of either my friend at the back or hon. Member Shri Banatwalla. The Law Minister has replied. It is not that I could not reply the same thing but because he is a senior member and he has also got a right to direct the proceedings in this regard. I would like to request the hon. Member to read the Bill. What does it say? There is no infringement on the Constitution and no ban on the religious conversions. So, I may be allowed to introduce the Bill.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to ban religious conversions in India.”

The motion was adopted.

SHRI B. V. DESAI : Sir, I introduce the Bill.

15.37 hrs.

REGULATION OF ADMISSION TO MEDICAL AND ENGINEERING COLLEGES AND OPENING OF NEW INSTITUTIONS BILL

[*English*]

SHRI EDUARDO FALEIRO (Mormugao) : I beg to move for leave to introduce a Bill to provide for regulating admission to medical and engineering colleges and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for regulating admission to medical and engineering colleges and for matters connected therewith.”

The motion was adopted.

SHRI EDUARDO FALEIRO : Sir, I introduce the Bill.

COMPULSORY VOCATIONAL EDUCATION BILL*

[*English*]

SHRI EDUARDO FALEIRO (Mormugao) : Sir, I beg to move for leave to introduce a Bill to provide for compulsory vocational education in educational institutions.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for compulsory vocational educational in educational institutions.”

The motion was adopted.

SHRI EDUARDO FALEIRO : Sir, I introduce the Bill.

15.38 hrs.

CONSTITUTION (AMENDMENT) BILL* (Amendment of article 316, etc.)

[*English*]

SHRI K. RAMAMURTHY (Kirshnagiri) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

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